Misuse of Scotch Import Licence

2902. SHRI DILIP SINGH JUDEV: MISS FRIDA TOPNO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that some of the foreign based companies who were granted licence for import of scotch concentrates by his Ministry have misused the licence by misdeclaring of imported goods and by under-invoicing;
 - (b) if so, the names of these companies; and
 - (c) what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI RAJIV PRATAP RUDI): (a) and (b) Yes, Sir. M/s Seagram Manufacturing Limited was *prima-facie* found to be under-invoicing imports of scotch concentrates. Two show cause notices have been issued to the firm by the Department of Revenue involving Customs duty of Rs.50.04 crores.

(c) During adjudication of the show cause notices, appropriate penal action would be taken against the importer in the light of gravity of offence as adjudged by the adjudicating authority. Besides this, a complaint for prosecution has also been filed against M/s Seagram Manufacturing Limited and its officials in the judicial court at New Delhi.

Anti-dumping duty on BOPP Film

2903. SHRI RAMA MUNI REDDY SIRIGIREDDY: SHRI K. RAMA MOHANA RAO:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government have imposed antidumping duty on the imports of BOPP film, a critical raw material for package industry;